

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 17214/2021

(Arising out of impugned final judgment and order dated 30-01-2020 in LPA No. 37/2008 passed by the High Court Of Judicature At Bombay At Nagpur)

DIVISIONAL CONTROLLER MAHARASHTRA STATE ROAD
TRANSPORT CORPORATION

Petitioner(s)

VERSUS

KALAWATI PANDURANG FULZELE

Respondent(s)

(FOR ADMISSION and I.R. and IA No.139430/2021-EXEMPTION FROM FILING O.T.)

Date : 25-01-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Ms. Mayuri Raghuvanshi, AOR
Mr. Vyom Raghuvanshi, Adv.
Ms. Purvat Wali, Adv.

For Respondent(s) Mr. Subhasish Bhowmick, AOR
Ms. Manisha Pandey, Adv.
Mr. Harsh Gupta, Adv.
Mr. John Thomas Hrakal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard Ms. Mayuri Raghuvanshi, learned counsel for the petitioner and Mr. Subhasish Bhowmick, learned counsel for the respondent.

Leave granted.

Arguments concluded.

Judgment reserved.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER